

GOVERNMENT OF INDIA
MINISTRY OF LAW & JUSTICE
DEPARTMENT OF JUSTICE
RAJYA SABHA
UNSTARRED QUESTION NO. 1706
ANSWERED ON 13/03/2025

PENDING CASES AGAINST WOMEN AND CHILDREN

1706. SHRI RAJEEV SHUKLA:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the number of criminal cases against women and children disposed of by the Supreme Court and High Courts during each of the last three years and the current year along with the number of such cases pending in these courts at present, Court-wise;
- (b) whether Government proposes to set up Fast Track Courts in the country for expeditious disposal of such cases;
- (c) if so, the details thereof; and
- (d) if not, the other steps taken/being taken by Government in this regard?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS

(SHRI ARJUN RAM MEGHWAL)

(a): Case specific data is not maintained centrally. As per the information available on the National Judicial Data Grid (NJDG), the statement of criminal cases disposed of during the last three years by the Supreme Court is as below:

Sl. No.	2023	2024	2025 (As on 05.03.2025)
Criminal Cases Disposed	16,340	18,308	4,056

Source: National Judicial Data Grid (NJDG)

Further, the detailed statement of High Court-wise criminal cases disposed of during the last three years, including the current year and pending presently, is at **Annexure-I**. The Criminal Cases disposed are not categorized on the basis of “criminal cases against women and children” on the NJDG Portal.

(b) to (d): The 14th Finance Commission had recommended for setting up of 1800 Fast Track Courts (FTCs) during 2015-2020 for speedy trial of specific cases of heinous nature, civil cases related to women, children, senior citizen, disabled persons, persons infected with terminal ailments etc. and property related cases pending for more than 5 years. The Finance Commission had further urged the State Governments to utilize enhanced fiscal space available through tax devolution for this purpose. The Union Government has also urged the State Governments to allocate funds for the setting up of FTCs, from the financial year 2015-16 onward. As per information made available by High Courts, 860 FTCs are functional in the country as on 31.01.2025. The State/UT-wise details of functional Fast Track Courts are at **Annexure-II**.

In addition to Fast Track Courts (FTCs), in pursuance to the Criminal Law (Amendment) Act, 2018, the Central Government is implementing a Centrally Sponsored Scheme for setting up Fast Track Special Courts (FTSCs) including exclusive POCSO (e-POCSO) courts since October, 2019 for expeditious trial and disposal of pending cases pertaining to Rape and Protection of Children from Sexual Offences (POCSO) Act in a time-bound manner. As per the data submitted by the High Courts, 745 FTSCs including 404 exclusive POCSO (e-POCSO) courts are functional in 30 States/UTs, as on 31.01.2025. These courts have disposed of more than 3,06,000 cases since the inception of the Scheme while more than 2,03,000 cases are pending. The State/UT-wise details of functional Fast Track Special Courts (FTSCs), are at **Annexure-III**.

ANNEXURE-I

STATEMENT REFERRED TO IN REPLY TO PART (A) OF RAJYA SABHA UNSTARRED QUESTION NO. 1706 FOR ANSWER ON 13.03.2025 REGARDING 'PENDING CASES AGAINST WOMEN AND CHILDREN'.

HIGH COURT-WISE CRIMINAL CASES DISPOSED DURING THE LAST THREE YEARS AND PENDING PRESENTLY

Sl.No	Name of High Court	Disposed of Criminal Cases as on 31.12.2023	Disposed of Criminal Cases as on 31.12.2024	Disposed of Criminal Cases as on 05.03.2025	Pendency of Cases as on 05.03.2025
1	Allahabad	149259	118707	19279	5,52,197
2	Bombay	41554	41121	7491	1,14,177
3	Calcutta	23814	19773	3897	27,117
4	Gauhati	12164	5886	0	16,184
5	Telangana	19483	17007	3533	32,075
6	Andhra Pradesh	10301	10991	2758	38,495
7	Chhattisgarh	17988	21917	4917	28,238
8	Delhi	19333	21982	3173	37,694
9	Gujarat	44607	48449	8791	55,393
10	Himachal Pradesh	9750	10755	1139	12,345
11	Jammu and Kashmir & Ladakh	2769	2962	322	8,639
12	Jharkhand	35123	33214	5743	40,858
13	Karnataka	19909	21062	4940	53,831
14	Kerala	28450	31487	7321	51,546
15	Madhya Pradesh	68563	64582	11177	1,93,088
16	Manipur	333	249	37	686
17	Meghalaya	357	348	49	274
18	Punjab and Haryana	92764	97509	16675	1,65,228
19	Rajasthan	83332	83076	14357	1,81,652
20	Sikkim	30	48	1	65
21	Tripura	318	408	67	170
22	Uttarakhand	8476	8287	1456	25,003
23	Madras	100592	98914	18832	59,385
24	Orissa	45740	38304	5345	38,769
25	Patna	107952	93093	15158	99,334
Total		942961	890131	156458	18,32,443

Source: National Judicial Data Grid (NJDG)

ANNEXURE-II

**STATEMENT REFERRED TO IN REPLY TO PARTs (B) TO (D) OF
RAJYA SABHA UNSTARRED QUESTION NO. 1706 FOR ANSWER ON
13.03.2025 REGARDING 'PENDING CASES AGAINST WOMEN AND
CHILDREN'.**

STATE-WISE STATUS OF FAST TRACK COURT (FTCs) AS ON 31.01.2025

Sl. No.	Name of States/UTs	Number of Functional FTCs
1	Andhra Pradesh	21
2	Andaman & Nicobar Island	0
3	Arunachal Pradesh	0
4	Assam	16
5	Bihar	0
6	Chandigarh	0
7	Chhattisgarh	25
8	Dadra & Nagar Haveli and Diu & Daman	0
9	Delhi	26
10	Goa	4
11	Gujarat	54
12	Haryana	6
13	Himachal Pradesh	3
14	Jammu & Kashmir	8
15	Jharkhand	39
16	Karnataka	0
17	Kerala	0
18	Ladakh	0
19	Lakshadweep	0
20	Madhya Pradesh	0
21	Maharashtra	100
22	Manipur	6
23	Meghalaya	0
24	Mizoram	2
25	Nagaland	0
26	Odisha	0
27	Puducherry	1
28	Punjab	7
29	Rajasthan	0
30	Sikkim	2
31	Tamil Nadu	72
32	Telangana	0
33	Tripura	3
34	Uttar Pradesh	373
35	Uttarakhand	4
36	West Bengal	88
	TOTAL	860

(As per inputs submitted by High Courts on the Department Dashboard)

STATEMENT REFERRED TO IN REPLY TO PARTs (B) TO (D) OF RAJYA SABHA UNSTARRED QUESTION NO. 1706 FOR ANSWER ON 13.03.2025 REGARDING 'PENDING CASES AGAINST WOMEN AND CHILDREN'.

STATE/UT-WISE STATUS OF FAST TRACK SPECIAL COURT (FTSC)AS ON 31.01.2025

S.No.	State/UT	Functional Courts		Cumulative Disposal since the inception of the Scheme	Pendency as of 31.01.2025
		FTSCs including ePOCSO	ePOCSO		
1	Andhra Pradesh	16	16	6463	6425
2	Assam	17	17	7862	6055
3	Bihar	46	46	15059	19140
4	Chandigarh	1	0	329	228
5	Chhattisgarh	15	11	5881	1898
6	Delhi	16	11	2415	3637
7	Goa	1	0	96	149
8	Gujarat	35	24	14860	5680
9	Haryana	16	12	7409	4351
10	Himachal Pradesh	6	3	1296	667
11	J&K	4	2	272	505
12	Jharkhand	22	16	8382	4198
13	Karnataka	30	17	12731	5436
14	Kerala	55	14	23593	6495
15	Madhya Pradesh	67	56	30191	10352
16	Maharashtra	4	1	20653	572
17	Manipur	2	0	176	60
18	Meghalaya	5	5	659	1050
19	Mizoram	3	1	247	69
20	Nagaland	1	0	68	52
21	Odisha	44	23	18186	9400
22	Puducherry	1	1	127	219
23	Punjab	12	3	4819	1509
24	Rajasthan	45	30	17698	5426
25	Tamil Nadu	14	14	9297	4525
26	Telangana	36	0	10499	8424
27	Tripura	3	1	443	223
28	Uttarakhand	4	0	1829	1052
29	Uttar Pradesh	218	74	84802	91125
30	West Bengal	6	6	262	4235
31	A&N Islands	0	0	0	0
32	Arunachal Pradesh	0	0	0	0
	TOTAL	745	404	306604	203157

Note: At the inception of the Scheme, the allocation of FTSCs across the country was based on a criterion of 65 to 165 pending cases per court, meaning one FTSC would be established for every 65 to 165 pending cases. Based on that, only 31 States/UTs were eligible to join the Scheme.

* Puducherry specially requested to join the Scheme and has since operationalized one exclusive POCSO Court in May 2023.

**A&N islands has consented to join the Scheme, but is yet to operationalize any court.

*** Arunachal Pradesh has opted out of the Scheme citing a very low number of pending cases of Rape and POCSO Act.

(As per inputs submitted by High Courts on the Department Dashboard)